

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

OA No 37 OF 2025

IN THE MATTER OF:

CHANDRA SEKHAR REDDY

..... Applicant

Vs

**GOVT OF ANDHRA PRADESH REP BY ITS SECRETARY MAUD
DEPARTMENT AND OTHERS**

.... Respondents

REPORT FILED BY THE COLLECTOR 5th RESPONDENT

DATE- 16.05.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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REPORT FILED BY THE DISTRICT COLLECTOR IN OA NO 37 OF 2025 (SZ) IN THE MATTER OF CHANDRA SEKHAR REDDY VS GOVT OF ANDHRA PRADESH REP BY ITS SECRETARY MAUD DEPARTMENT.

It is submitted that Sri P. Chandra Sekhar Reddy, Member of the Legislative Council, East Rayalaseema Teachers Constituency, NO.27/2/1801, 3rd Street, Ramji Nagar, Nellore, SPSR Nellore District , Andhra Pradesh, submitted a representation to the Hon'ble National Green Tribunal, Southern Bench, Chennai, regarding establishment of a "Smart Street Vending Market" with 200 vending shops as a pilot project at Mypadu Road, Nellore, initiated on the bank of an irrigation Canal - Jaffar Saheb Canal, Nellore, Andhra Pradesh without consent from the Statutory Departments, through Government order G.O.R.T. No.1005 dated 20.12.2024 issued by the 1st Respondent(The Secretary, Municipal Administration and Urban Development, GoAP) and registered the representation as O.A. No. 37 of 2025.

It is submitted that the Hon'ble National Green Tribunal, Southern Bench, Chennai vide order dated 03.03.2025, the gist of the order is as follows:

"1. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.3 and 6, who are directed to file a report before the date of next hearing.

2. The applicant is directed to serve papers on the standing counsel appearing for the official respondents.

3. Let the matter be listed on 08.04.2025 under the caption 'For Admission'."

Copy of the Hon'ble NGT order is enclosed as **Annexure-I.**

It is submitted that in compliance with the orders of the Hon'ble NGT, the following committee has been constituted by the Collector & District Magistrate, SPSR Nellore District to direct the concerned officials to conduct joint inspection and submit a detailed report:

S. No.	Name of the Officer	Committee Team
1.	The Commissioner, Municipal Corporation, Nellore	Convener
2.	The Forest Settlement Officer, Nellore	Member (On behalf of the Collector & District Magistrate)
3.	The Superintending Engineer, Irrigation, Nellore	Member
4.	The Environmental Engineer, APPCB, Nellore	Member
5.	The Project Director, MEPMA, Nellore	Member

It is submitted that, the Commissioner, Nellore Municipal Corporation along with his staff i.e., the Superintendent Engineer and the Executive Engineer has participated in the joint inspection, as Convener of the Committee and appraised the implementation of the proposed pilot project to other members of the Committee.

It is submitted that the Superintending Engineer, Irrigation Circle, Nellore, on inspecting the proposed site adjacent to Jaffar Saheb Canal, reported that already retaining CC wall was constructed to the left side of the Jaffar saheb canal for a length of about 1000 meters with an intent to protect the perennial water flow of Jaffar Saheb Canal. Further, informed that the Irrigation Department, Nellore has No Objection for implementation of the pilot project on the subject site as there will not be any obstruction to the flow of water in the canal due to erection of temporary shop room structures on the rigid pavements which is laying by the Municipal Corporation Authorities.

Further it is submitted that the Superintending Engineer, Irrigation Circle, Nellore has suggested to erect iron mesh for a height of six feet on the retaining wall and leaving some gap between proposed shops and centre of the retaining wall where the shop rooms are proposed to avoid littering in canal from the proposed shop rooms.

It is submitted that the Environmental Engineer, A.P Pollution Control Board, Nellore, also visited the proposed site of the pilot project and reported that, with respect to the proposed plan submitted by the Municipal Corporation authorities the built up area is less than 20,000 Sqm. Hence, the proposal does not attract Environment Impact Assessment (EIA) Notification, 2006, thus the present proposal exempted from obtaining Environmental Clearance from MoEF&CC, Gol. However, Building construction project a 5,000 Sqm, but 20,000 Sqm built-up area (without connectivity to terminal STP) falls under Green category as per CPCB new classification of industries/activities vide circular dated 12.02.2025. The project proponent shall obtain Consent To Establish (CTE) & Consent To Operate (CTO) from the APPCB under the provisions of Water & Air Acts, if the waste water generated from the proposed pilot project is not connected to terminal STP During the joint inspection, the municipal authorities informed that the domestic waste water generated from the proposed pilot project will be connected to UGD and same will be treated in the existing STP of 55 MLD capacity at Allipuram. Thus, the proposed pilot project does not require CTE & CTO of APPCB.

It submitted that the Environmental Engineer, A.P Pollution Control Board, Nellore has suggested that solid waste & plastic waste generated from the proposed pilot project shall be segregated at source, collected properly disposed as per the Solid Waste Management Rules, 2016 & Plastic Waste Management Rules, 2016 respectively Further, the EE, APPCB suggested that fencing shall be provided all along the Jaffar Saheb canal bund to avoid throwing of solid waste/ plastic waste into Jaffar saheb canal in order to prevent water pollution.

It is submitted that the Project Director, MEPMA, Nellore has informed that after finalization of vendors, they will organize an awareness programme to the identified vendors for maintenance of shop rooms as well as surroundings in hygienic manner and also agreements will be concluded with them with a

condition to terminate the same if any un-hygienic conditions are arised at their respective shop premises.

It is submitted that the Commissioner, Nellore Municipal Corporation has take a note of the suggestions made by the Environmental Engineer, APPCB, Nellore and also the Superintending Engineer, Irrigation department and proposals are being formulated by the Nellore Municipal Corporation authorities for providing Sewerage network, arrangement of dust bins for segregated waste collection and also erection of iron mesh on the retaining wall to avoid garbage dumping in canal if any.

Hence, in view of the above circumstances, we therefore request this Hon'ble Tribunal to consider the above report and pass orders in OA.No. 37 of 2025 accordingly and thus render justice.


29/05
Collector & District Magistrate
Sri Potti Sriramulu Nellore District
S P S Nellore

Item No.01:**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.37 of 2025(SZ)**IN THE MATTER OF:**

P. Chandra Sekhar Reddy,
Andhra Pradesh.

...Applicant(s)

With

Government of Andhra Pradesh,
Represented by its Secretary,
Municipal Administration & Urban Development,
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 03.03.2025.

**CORAM:**

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): M/s. A. Suresh Sakthi Murugan,
T. Srinivasalu & V. Narayanan.

For Respondent(s): Mrs. Madhuri Donti Reddy for R3 & R6.

ORDER

1. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.3 and 6, who are directed to file a report before the date of next hearing.
2. The applicant is directed to serve papers on the standing counsel appearing for the official respondents.
3. Let the matter be listed on **08.04.2025** under the caption '**For Admission**'.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.37/2025(SZ)
03rd March, 2025. Mn.